



क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change,
Government of India)

RD/BPL/NGT-61/2020(CZ)/ 31

Date: 01.07.2021

To

The Registrar
National Green Tribunal (CZ)
B-35, Arera Hills Bhopal
Madhya Pradesh 462011

Subject: Action Taken Report in Hon'ble NGT order dated 16.6.2021 in O.A. 61 of 2020(CZ) reg.

Respected Sir,

Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal vide its order dated 16.06.2021 in O.A. 61/2020 (CZ), Maj. Gen. Harpreet Singh Bedi (Retd.) & Ors. Vs Shri Vijay Singh, Dwarkadheesh Haveli Builders & Ors. under Para 23 directed to comply the deposition of EC from Respondent No. 1 & submit the ATR within 15 days

*"23. With the direction to calculate the environmental compensation of 10 percent(%) of project cost as narrated above in light of the M/s Goel Ganga Developers India Pvt. Ltd. case discussed above and also to ensure the realization of the environmental compensation under The Water (Prevention and Control of Pollution) Act, 1974 and The Air (Prevention And Control Of Pollution) Act, 1981 as calculated by CPCB and direct that an amount of EC be deposited in the account of CPCB in accordance with the provisions contained in National Green Tribunal Act, 2010 and 35 The Public Liability Insurance Act, 1991. The amount of environmental compensation so deposited may be used and expended for the environmental purposes within the State of Madhya Pradesh, subject to submission of plan by the State Pollution Control Board to the CPCB and its approval. Recommendation of the committee headed by the Collector Bhopal as mentioned in paras 6 above must be followed and action taken report be filed by the Collector, Bhopal within 15 days. **Recommendation of the committee headed by CPCB as mentioned in para 8 above must be given effect to and implemented in accordance with law and action taken report be filed by CPCB within 15 days.** Environmental compensation must be calculated with effect from the date as discussed in para 9 reported by*

क्षेत्रीय निदेशालय (मध्य) केन्द्रीय प्रदूषण नियंत्रण बोर्ड 'परिवेश भवन' पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल 462016 (म.प्र.)
फैक्स : 0755-2775587, ईपीएबीएक्स : 2775385, 2775386, Website : www.cpcb.nic.in, E-mail : cpcb.bhopal@gmail.com

Head Office : Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032

Tel. : (011) 43102030, Fax : 011-22304948, 22307078, 22307079, Website : www.cpcb.nic.in

MoEF&CC. Environmental compensation in light of Goel Ganga Case must be calculated and realized by the violator of law/ project proponent. The facility of water charges and its connection shall be dealt with in accordance with the local municipal law for which Municipal Corporation is directed to proceed in accordance with the municipal laws."

In this regard, Central Pollution Control Board (CPCB), Regional Directorate, Bhopal vide letter no. RD/BPLINGT -6112020 (CZ)/05-08 dated 21.06.2021 communicated the same to Respondent No. 1, But till date **NO** response regarding the deposition of the EC cost of Rs. 30.2055 Lakhs received from Respondent no.1 i.e. Shri Vijay Singh, Dwarkadheesh Haveli Builders in compliance of the order of the Hon'ble NGT.

Copy of Letter is enclosed at **Annexure -1**

In view of the above, the response of the CPCB may be taken on record.



(P. Jagan)
Regional Director
Central Pollution Control Board
Regional Directorate, Bhopal

Copy to:

1. Member Secretary, CPCB, Delhi -for kind information please.
2. Sh G Rambabu, DH-Legal, CPCB, Delhi -for information & updating on the receipt of the amount & legal guidance, please



(Regional Director)



Annexure - 1
क्षेत्रीय निदेशालय (मध्य), भोपाल
Regional Directorate (Central), Bhopal
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change,
Government of India)

RD/BPL/NGT-61/2020/05

Date: June 21, 2021

To

Sh. Vijay Singh
Dwarkadheesh Haveli Builders
Dwarkadham Colony,
Karond Bypass Road, Badwai, Bhopal-462038
Email: dwarkadham@yahoo.com
M. No.: 9183194051, 9198263802

Sub: Deposition of Rs. 30.2055 Lakhs to CPCB in compliance of NGT order dated 16.06.2021 in O.A. 61/2021 (CZ) reg.

Ref:- 1. NGT order dated 15.10.2020
2. Letter RD/BPL/NGT-61/2020 (CZ) /96 dated 23.10.2020
3. NGT order dated 16.6.2021

Sir,

Kindly refer the above reference No.1, through which NGT has imposed an Environmental Compensation cost of **Rs. 30.2055** lakhs on Respondent No. 1 i.e. Shri Vijay Singh, Dwarkadheesh Haveli Builders & Ors., vide it's order dated 15.10.2020 in OA 61/2020 (CZ) in the matter of Maj. Gen. Harpreet Singh Bedi (Retd.) & Ors. Vs. Vijay Singh, Dwarkadheesh Haveli Builders & Ors., further it was directed to deposit the amount within 15 days in the account of Central Pollution Control Board.

In compliance of the Hon'ble NGT order, CPCB, RD, Bhopal vide it's letter dated 23.10.2020 communicated the same for complying the order. In response to that this office has received letter dated 29.10.2020 from Dwarkadheesh Haveli Builders (Partner) stated that both the bank accounts were attached by IT department and informed unability to deposit the amount till government authority open the account. CPCB has communicated the status of EC deposition to Hon'ble NGT on 02.11.2020.

Now, Hon'ble NGT vide its order dated 16.06.2021 under Para 23 directed to comply the deposition of EC from Respondent No. 1 & submit the ATR within 15 days.

Contd..2...

Therefore, **you are requested to deposit the EC cost of Rs. 30.2055 Lakhs with interest at the rate of 6% per annum by 25.06.2021** (account details are as given below) in accordance with the law laid down by Hon'ble the Supreme Court in Indian Council for Enviro Legal Action Vs. Union of India & Ors. (2011) 8 SCC-161 on the principle that, Polluter who unjustly enriches itself, not paying the environmental compensation, must pay interest.

The details of CPCB bank account is as given below:-

S. No.	Particulars	
1.	Bank & Branch	Union Bank of India, I P. Extension Branch, Delhi
2.	Account No.	532702010009078
3.	Beneficiary Name	CPCB-NGT-EC75
4.	IFSC Code No.	UBIN0553271
5.	PAN No.	AAALC0228L

Please acknowledge the receipt.

Encl: As above


(P. Jagan)
Regional Director

Copy to:-

1. Member Secretary, Central Pollution Control Board, Delhi
2. Member Secretary, Madhya Pradesh Pollution Control Board, Bhopal
3. Sh. G. Ram Babu, Sc-D & DH Law Division, CPCB, Delhi – for updating the status on the EC deposition & further necessary legal action on non-compliance, please


Regional Director